

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
APPEAL NO. 223 OF 2018 &
IA NO.600 OF 2019

Dated: 16th April, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jharkhand Bijli Vitran Nigam Ltd.

.... Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Pulkit Agrwal
Mr. Himanshu Shekhar
Mr. Aabhas Parimal
Mr. Jannesh Kumar

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1
Ms. Sarvshree
Mr. Devashish Bharuka
Mr. Dhanjay Pathak for R-2

ORDER

The learned counsel Mr. Devashish Bharuka, appearing for the Applicant at the outset submitted that in the light of the statement made in the application for impleadment, the same may kindly be accepted. IA for impleadment may be allowed and the Applicant may be permitted to come on record to adjudicate the matter effectively in the interest of justice and equity.

The learned counsel, Mr. Pulkit Agrawal, appearing for the Appellant and the learned counsel Mr. Farrukh Rasheed, appearing for the Respondent No.1 submitted that they do not have any objection to allow the IA No. 600 of 2019 (Application for Impleadment).

Submissions of the learned counsel appearing for the Appellant, the Respondent No.1 and the Applicant, as stated above, are placed on record.

In the light of the submissions of both the parties and in the light of the reasoning assigned in the Application for impleadment, the same is accepted. IA is allowed.

The Applicant, 'Singhbhum Chamber of Commerce & Industry' is permitted to come on record as Respondent No.2.

The learned counsel appearing for the Appellant is permitted to carry out necessary amendment immediately and also permitted to file amended cause title within one week's time.

Two weeks' time is granted at the request of learned counsel appearing for the Respondent No.2 to file reply i.e. on or before 02.05.2019 after duly serving copy to the other side. Thereafter, rejoinder, may be filed within one week's time i.e. on or before 10.05.2019 after duly serving copy to the other side.

List the matter for hearing on **20.05.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/js

(Justice N.K. Patil)
Judicial Member